

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 246/MP/2018

Subject : In the matter of declaration and consequent direction for determination of transmission charges for the 220 kV D/C Bhilangana-III - Ghansali line in terms of the order dated 10.05.2018 passed by the Hon'ble Supreme Court in Civil Appeals No. 2368-70 of 2015

Petitioner : Bhilangana Hydro Power Limited (BHPL)

Respondents : Power Transmission Corporation of Uttarakhand Limited & Others

Date of hearing : **17.1.2019**

Coram : Shri P.K.Pujari, Chairperson
Dr. M.K. Iyer, Member

Parties present : Shri Sanjay Sen, Senior Advocate, BHPL
Ms. Aastha Chawala, Advocate, BHPL
Ms. Shikha Shrei, Advocate, BHPL
Shri Divyanshu Bhatt, Advocate, PTCUL
Shri Deep Rao, Advocate, PTCUL

Record of Proceedings

Learned senior counsel for the Petitioner submitted that pursuant to the direction of the Hon'ble Supreme Court dated 10.05.2018 in Civil Appeals No. 2368-70 of 2015, the Petitioner has filed the present petition for determination of transmission charges for the 220 kV D/C Bhilangana-III - Ghansali line. Learned senior counsel requested to issue notice to the Respondents.

2. Learned counsel for the Respondent, PTCUL accepted notice and requested for six weeks time to file reply in the matter.

3. After hearing the learned senior counsel for the Petitioner, the Commission admitted the Petition and directed the Petitioner to serve copy of the Petition on the Respondents immediately, if not served already. The Commission also directed the Respondents to file their replies by **28.2.2019**, with advance copy to the Petitioner, who may file its rejoinder, if any, by **14.3.2019**. Pleadings shall be completed by the parties within the due date mentioned above.

4. Matter shall be listed for hearing in due course for which separate notice shall be issued to the parties.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**

